

**Sale of D.D.A. Plots at fixed Price**

8468. SHRI SHAFQUAT JUNG: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the significance of the sale of plots by the D.D.A. at the fixed price or the auctioned bid and treating them as Lease after Sale;

(b) why Sale Deeds for sale of plots have not been executed and the Lease Deeds drawn instead for execution;

(c) whether the residential plots are being charged both premium at full cost of the land plus 2½ per cent of that amount as ground rent on the development, incidental, departmental charges etc when all other societies are charged 2½ per cent ground rent on the undeveloped land only; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) and (b). All allotments by the Delhi Development Authority are made on lease hold basis. Consequently Lease Deeds have to be executed and not Sale Deeds

(c) and (d). In the case of plots developed by the Delhi Development Authority, annual ground rent is recovered on the development etc. charges also, since these charges are incurred by the Delhi Development Authority. In the case of Co-operative Societies to whom undeveloped land is allotted, the annual ground rent does not make into account development etc. charges since these are incurred by the Societies themselves.

**Enhancement of Premium to meet the Award of Court for Acquisition Cost of Plots included in the Lease Deeds by D.D.A.**

8469. SHRI SHAFQUAT JUNG: Will the Minister of WORKS AND HOUSING be pleased to state the circumstances under which a Clause for the enhancement of premium to meet the award of the Court for enhanced acquisition cost has been included in the Lease Deeds executed by the D.D.A. with the Low/Middle Income Groups for plots sold to them at 32 per sq yard when the Lease Deeds for plots auctioned at Rs. 30 and Rs 32 have no such clause?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): Presumably, the Member is referring to the Middle Income Group plots in the Pankha Road Residential Scheme. It was not considered desirable to insert a clause relating to the recovery of additional premium to meet the enhanced cost of acquisition awarded by Courts in the terms and conditions of auction, as the bid amounts fetched in auction vary from plot to plot, while the same predetermined rates are applicable in all the cases of allotment, except corner plots.

**Arrangement for supply of Fertiliser to Eastern Region of M.P.**

8470. SHRI RANA BAHADUR SINGH. Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government propose to rationalize the arrangements for supply of fertilizer to the Eastern region of M.P. by fertilizer factories of the West and South; and